

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

**NOTIFICATION  
ORDERS BY THE GOVERNOR**

**Dated Shillong, the 25<sup>th</sup> August, 2022.**

**No. LJ(A) 23/85/Pt.II/5** - In exercise of the powers conferred by proviso to article 309 read with article 234 of the Constitution of India, the Governor of Meghalaya in consultation with the High Court of Meghalaya is pleased to make the following rules to further amend the Meghalaya Judicial Service Rules, 2006 hereinafter referred to as the principal rules, namely:-

1. **Short title and commencement**.- (1) These rules may be called the Meghalaya Judicial Service (Amendment) Rules, 2022.

(2) They shall come into force at once.

2. **Amendment of Schedule B**.- In the principal rules, in Schedule B,-

(i) in clause 2, after sub-clause (iv) the following new sub-clause shall be inserted, namely,-  
“(iva) **Paper on local language**- 100 marks (duration not less than two hours) consisting of either Khasi or Garo language”.

(ii) in clause 3, before the first paragraph the following new paragraph shall be inserted, namely,-

“All candidates must obtain a minimum marks fixed for sub-clause (via) above. If a candidate fails to secure the minimum marks he shall stand disqualified and his performance in other papers shall not be evaluated.”

Sd/-  
**Secretary to the Govt. of Meghalaya,  
Law Department.**


**Memo No. LJ(A) 23/85/Pt.II/5-A,**

**Dated Shillong, the 25<sup>th</sup> August, 2022.**

**Copy to:-**

1. Accountant General (A&E), Meghalaya, Shillong.
2. Cabinet Affairs Department with reference to their I/D No. 65 dt. 18.08.2022.
3. Registrar General, High Court of Meghalaya, Shillong.
4. Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Gazette and to furnish this Department with 200 spare copies.
5. DEO, Law (A) Department.
6. Guard file.

By order etc.,

  
**Deputy Secretary to the Govt. of Meghalaya,  
Law (A) Department.**